1 2	3	4	5
18. Mizoram	1	14	7
19. Nagaland	0	5	10
20. Orissa	543	490	628
21. Punjab	23	0	0
22. Rajasthan	1998	3055	1102
23. Sikkim	11	10	31
24. Tamil Nadu	147	185	104
25. Tripura	80	75 128	
26. Uttar Pradesh	1497	1268	902
27. Uttarakhand	21	72	82
28. West Bengal	1087	1109	417
GRAND TOTAL	10801	11336	7009

* State modified Habitations connected in Phase-I and II *vide* letter No. CE/PMGSY/J/4429-30 dated 28.12.2007

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Genetically modified food products

857. PROF. ALKA BALRAM KSHATRIYA: SHRI ISHWAR SINGH:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government is aware that imported Genetically Modified (GM) food products are entering Indian supermarkets and food chains unchecked;

(b) if so, the details thereof;

(c) whether Directorate General of Foreign Trade (DGFT) has taken any action to check the illegal entry of GM food products; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH): (a) to (d) As per the Foreign Trade Policy, the import of Genetically Modified Organism (GMOs) and Living Modified Organisms (LMOs) for the purpose of (i) Research and Development (R & D); (ii) Food; (iii) Feed; (iv) Processing in Bulk and (v) for Environment release will be governed by the provisions of the Environment Protection Act 1986 and Rules 1989. The import of any Food, Feed, raw or

processed or any ingredient of food, food additives or any food product that contains GM material and is being used either for Industrial production, Environmental release, or field application will be allowed only with the approval of the Genetic Engineering Approval Committee (GEAC). Institutes/Companies who wish to import GM material for R and D purposes will submit their proposal to the Review Committee for Genetic Modification (RCGM) under the Department of Bio-Technology. In case the Companies/Institutes use these Genetically Modified material for commercial purposes, approval of GEAC is also required. At the time of import, all consignments containing products, which have been subjected to Genetic Modification, will carry a declaration stating that the product is Genetically Modified. In case a consignment does not carry such a declaration and is later found to contain GM material, the importer is liable to penal action under the Foreign Trade (Development and Regulation) Act 1992.

Measures to boost export

858. SHRI ISHWAR SINGH:

PROF. ALKA BALRAM KSHATRIYA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the country's exports is expected sharper slowdown in the first half of 2009;

(b) if so, the present position of exports in comparison to the last two years;

(c) whether Government have since taken any concrete steps to boost exports and to meet the targets; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH): (a) Yes Sir.

(b) India's exports during the current year as well as the last two years is given in the table below:--

		(Values in US \$ billion)		
Year	Exports	% Growth	Imports	% Growth
2006-2007	126.3	22.5	185.6	24.4
2007-2008	163.0	29.1	251.6	35.5
2007-2008 (April- December) (P)	112.7	_	171.7	-
2008-2009 (April- December) (P)	132.0	17.1	225.8	31.5

India's Exports and Imports during 2006-07 and 2008-09 (April-December)

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